

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/8038/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 19th September, 2022.

Sub: **Casual leave.**

Ref:- Your letter No. MACT/GLP/2022/1159, dtd. 13.09.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 13.09.2022 along with headquarter leave permission, with the official car, at own cost, from the evening of 09.09.2022, after Court hours, till the morning of 14.09.2022.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/8039-8040/A, dated , 19-09-2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)